

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION NO. 45/2008

Sub: Determination of final transmission tariff for 3rd & 4th Ckt of 400 kV D/C Vindhyachal-Satna transmission line and 400/220 kV Satna sub-station (extension) with 1x315 MVA transformer under Vindhyachal Stage-III Transmission system in Western Region for the period from date of commercial operation to 31.3.2009.

Date of hearing : 15.7.2008

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Madhya Pradesh Power Transmission Company Ltd.  
Maharashtra State Electricity Distribution Co. Ltd.  
Gujarat Urja Vikas Nigam Ltd.  
Electricity Department, Govt. of Goa  
Electricity Department, Administration of Daman & Diu  
Electricity Department, Administration of Dadra Nagar Haveli  
Chhattisgarh State Electricity Board  
Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.

Coram : Shri Bhanu Bhushan, Member, and  
Shri R.Krishnamoorthy, Member

Parties present : Shri U.K. Tyagi, PGCIL  
Shri M.M.Mondal, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri C.Kannan, PGCIL  
Ms. Yogmaya Agnihotri, Advocate, CSEB

The petitioner has sought approval of final transmission tariff for Vindhyachal STPP-Satna 400 kV D/C transmission line (3<sup>rd</sup> and 4<sup>th</sup> circuit) and 400/220 kV Satna (Powergrid) sub-station (extension) with 1x315 MVA transformer (the transmission assets) under Vindhyachal Stage-III transmission system (the transmission system) in Western Region from the date of commercial operation of the respective asset and up to 31.3.2009, based on the

Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 .

2. The dates of commissioning of the respective assets are given hereunder:

S.No	Name of Asset	Date of commercial operation
1.	Vindhyachal-Satna 400 kV D/C transmission line (3 <sup>rd</sup> circuit)	1.10.2006
2.	400/220 kV 315 MVA ICT-II at Satna	1.11.2006
3.	Vindhyachal-Satna 400 kV D/C transmission line (4 <sup>th</sup> circuit)	1.12.2006

3. The Commission by its order dated 4.7.2008 in Petition No. 63/2007 had allowed provisional tariff for the transmission assets. In the present petition, the petitioner has claimed tariff considering actual audited expenditure up to the date of commercial operation and additional capital expenditure from date of commercial operation to 31.3.2007. The additional capital expenditure claimed is stated to be on account of balance payments. The estimated completion cost of each of the assets is stated to be within the apportioned approved cost as per details given below:

(Rs.in lakh)

		Vindhyachal-Satna 400 kV D/C transmission line (3 <sup>rd</sup> circuit)	400/220 kV 315 MVA ICT-II at Satna	Vindhyachal-Satna 400 kV D/C transmission line (4 <sup>th</sup> circuit)
a.	Apportioned approved cost	21043.32	1907.34	6610.39
b.	Expenditure up to date of commercial operation	18327.28	1563.56	6096.85
c.	Expenditure from date of commercial operation to 31.3.2007	689.67	38.50	161.57
d.	Balance estimated expenditure	788.64	146.03	193.72
	Total (b+c+d)	<b>19805.59</b>	<b>1748.09</b>	<b>6452.14</b>

4. The Commission heard representatives of the parties present.
5. Learned counsel for Chhattisgarh State Electricity Board (CSEB) stated that copy of the petition has not been received and requested for short adjournment. Although the petitioner has produced proof of despatch of the petition to CSEB, a copy of the petition was handed over in court to the learned counsel for CSEB. The Commission directed the learned counsel to submit reply within two weeks with advance copy to the petitioner.
6. It was pointed out to the petitioner that in Form 5B instead of comparing cost of original estimate with expenditure on date of commercial operation, the petitioner has compared revised cost estimate with expenditure on the date of commercial operation. The petitioner was directed to submit the revised Form 5B, within one week.
7. The petition may be re-notified for hearing if required in case the reply to be submitted by CSEB so warrants. Otherwise the petition will be disposed of through an order on the basis of the documents filed.

Sd/-  
K.S.Dhingra  
Chief (Legal)